

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

WRIT PETITION No.

2020(PIL)

BETWEEN

KNOW YOUR RIGHTS ASSOCIATION

PETITIONER

AND

THE STATE OF KARNATAKA

And others

RESPONDENTS

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BENGALURU

DATED: 26.03.2020


ADVOCATE FOR PETITIONER

IN THE HIGH COURT OF KARNATAKA AT BENGALURU**WRIT PETITION No. 2020(PIL)****BETWEEN****KNOW YOUR RIGHTS ASSOCIATION**

H.No. 5-993/20/52,

Umar Colony, Behind Taj Kirana,

Azadpur Road, Gulbarga -585104,

Kalaburagi District, Karnataka, India.

Represented by its president Mr. Abdul Razaq

PETITIONER

AND

1. **THE STATE OF KARNATAKA**
Vidhana Soudha, Bangalore 560 001
Represented by its Chief Secretary
2. Ministry of Health and Family Welfare
Government of Karnataka
Vidhana Soudha, Bengaluru-560 001
Represented by its Additional Chief Secretary
3. Ministry of Health and Family Welfare (Medical Education)
Government of Karnataka
M.S. Building, Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Represented by its Additional Chief Secretary
4. Ministry of Food, Civil Supplies & Consumer Affairs,
and Legal Metrology Department,
Government of Karnataka
Vikasa Soudha, Bengaluru-560 001
Represented by its Additional Chief Secretary
5. Ministry of Women and Child Development,
Government of Karnataka
M.S. Building, Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Represented by its Principal Secretary
6. Ministry of Urban Development Department,
Government of Karnataka
Vikasa Soudha, Bengaluru-560 001
Represented by its Additional Chief Secretary



[Signature]
(Advocate for petitioners)

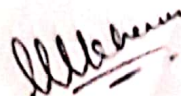
7. Deputy Commissioner,
Kalaburagi District, Karnataka.
8. Ministry of Home Department,
Government of Karnataka
Vidhana Soudha, Bengaluru-560 001
Represented by its Additional Chief Secretary
9. Commissioner of Police,
Gulbarga City, Kalaburagi District, Karnataka.
10. Superintendent of Police,
Kalaburagi District, Karnataka .

RESPONDENTS

**MEMORANDUM OF WRIT PETITION UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA**

The petitioner above named most respectfully submits as under;

1. The address of the Petitioner for the purpose of service of summons and notices from this Hon'ble Court is as stated in the cause title above and also that of their counsel, MOHASSIN KHAN Advocate, G-D FATEH REGENCY SHRI RAM-MANDIR ROAD BASAVANAGUDI BENGALURU-560004.
2. The address of the Respondents for the same purpose is also as stated in the cause title above
3. The petitioner is a society registered under the society's registration act 1956. The petitioner society is involved in social and human rights activities inter alia providing services to the common man for realising their rights guaranteed under constitution and other statutes. The petitioner society is also involved in providing basic information to most vulnerable groups of the society and also to safeguard their rights. The registration certificate issued by the competent authority to petitioner Society is produced and marked as Annexure-A.



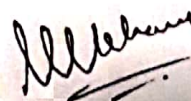
4. The filling of present writ petition in the nature of public interest litigation is necessitated espousing the cause and concern and the difficulties faced by the poor and most vulnerable people of society who have little or no help forthcoming from the state agencies to alleviate their most fundamental necessities of food, water and medical requirements inasmuch as due to complete shutdown of the state and country due to the pandemic Novel Corona Virus (COVID-19) without their being proper arrangement to meet the contingency and basic requirement for sustenance of the people at large and more particularly the poor and vulnerable sections of the society who are put to great hardship and misery.
5. The present petition is also filed espousing the concern regarding the availability of safety tools, personal protective equipments and other essential commodities and also the infrastructural facilities to the frontline health workers who are at the forefront to deal with outbreak of pandemic Corona Virus (Covid-19) which is fast spreading to the whole of country and globe.

Brief facts leading upto the petition

6. That corona virus disease 2019 (COVID-19) caused by the Covid-19 virus was first detected in Wuhan, China in December 2019 and soon on 30th January 2020 the Director General of world health organisation declared outbreak of the Corona Virus as public health emergency of international level.
7. That the first case of infection of corona virus (covid-19) was detected in India on 30 January 2020 and as of 25th March 2020 Indian Council of Medical Research and Ministry of Health and Family Welfare have confirmed a total of 562 cases, 40 recoveries, 1 migration and 9 deaths in the country.



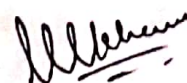
8. That the First reported positive case of corona virus in kalaburagi district, Karnataka was on 9th March 2020 whereit was reported that the person infected with virus later succumbed to the said disease.
9. That after detection of first positive case of Corona Virus infection the state government in order to contain spreading of the virus on 11th March 2020 issued notification describing the corona virus as an Epidemic and invoked section 2,3 and 4 of the Epidemic diseases act 1897 issued temporary regulations regarding corona virus, subsequently the government through ministry of health and family welfare issued another notification dated 13th march 2020 wherein the state government ordered all international passenger whether Indian or foreigner shall be placed in quarantine for a period of 14 days whether the person shows symptoms of infection or not, further (i) restriction on cinema halls (ii)Cinema Theatres, Malls, Drama Company, Pubs, Theatres, Night Clubs, Exhibitions, Music Festivals, Clubs, Marathons, Sports meet with huge crowd like Cricket, Football, Basketball, Hockey etc., events where large crowd is expected like Marriages, Religions programmes, Jathras etc., to be informed to restrict the crowd Close facilities like Swimming Pools, Gymnasium, etc. (iii) Close Schools, colleges, Universities, Coaching Centres. Scheduled Examinations to be held with necessary precaution as per the norms. (iv) IT/BT Employees travelling abroad frequently to work from home. (V) Private Doctors, Private Hospitals and Nursing Homes to inform all symptomatic patients arriving from abroad after 21.02.2020 to District Health & Family Welfare Officers. The copy notification dated 11.03.2020 and notification dated 13.03.2020 is produced and marked as **Annexure B & C.**
10. That by a revised order dated 20.03.2020 the state government through ministry of health and family welfare revised the earlier orders and extended the earlier orders to stay in force till 01.04.2020. The copy of the revised order dated 20.03.2020 is produced and marked as **Annexure-D.**



11. That in the meanwhile the Hon'ble Prime Minister Of India in order to control the further break out of the disease had appealed the citizens of the country to observe janta curfew on 22nd March 2020 wherein it was requested that the people to be in their homes from dawn to dusk avoiding venturing outside unnecessary so that the chain of infection gets break down and the disease is controlled at the initial stages itself.

12. That by an order dated 23.03.2020 the state government again revised the earlier orders dated 13.03.2020 and 20.03.2020 and placed the below mentioned restriction on the territorial jurisdiction of the districts of Bengaluru Urban including BBMP Areas, Bengaluru Rural, Kalaburagi, Chikkaballapura, Mysuru, Medikeri, Dharwad, Mangalore and Belagavi from 00 hrs of 23.03.2020 to 00:00 hrs of 01.04.2020, the restrictions placed by the state government in the aforesaid order includes;

- a. All shops commercial establishments offices workshops godowns dealing shall close their operations subject to exceptions below
- b. All industries and factories except dealing with essential goods and services, food medical equipment drugs fuel agricultural inputs etc. Shall remain closed they are advised not remove any worker on this account and advised to sanction paid leave on these days to the remaining workers.
- c. All foreign returnees shall remain in strict home quarantine violation of home quarantine will entail penal action and shift to government quarantine
- d. All gatherings of more than 5 persons shall be prohibited in public places except for persons shall be prohibited in public places except for purposes of containment of Covid-19 and statutory and regulatory functions.
- e. All prayers gatherings and festival gatherings of all religions shall be stopped.
- f. All information technology and bio-technology units will ensure work from home except where it is not feasible to do



so and in respect of the units and staff dealing with critical and essential services

- g. All passenger transport services including inter-state, inter district and within the district operations of road transport corporations and private operations shall be stopped
- h. plying of private vehicles shall be permitted only for procuring essential commodities and exceptions permitted in the order.
- i. All Ola, Uber taxis, Auto-Rickshaws and other hired services shall not be permitted for passenger transport except for procuring essential commodities offices dealing with non-essential services as notified by government shall remain closed
- j. State borders with other neighbouring states shall remain closed for inbound passenger movement in passenger transport heavy and light vehicles except in cases of medical emergencies and unavoidable circumstances
- k. The restrictions imposed by earlier orders shall continue in force to the extent they are not modified by this order.

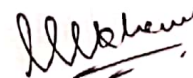
The copy of the order dated 23.03.2020 passed by the government of Karnataka is produced and marked as **Annexure-E**.

13. It is submitted that the petitioner society had also presented a memorandum to the office of the deputy commissioner Kalaburgi on 23.03.2020 and soft copy marked to state government and other authorities requesting to address the concerns of poor and vulnerable sections of the society. Copy of memorandum submitted to the office of deputy commissioner kalaburgi is produced and marked as **Annexure-F**.

14. That on 24th March 2020 the Hon'ble Prime Minister of India had declared lockdown to be continued throughout the country for a period 21 days as it is necessary to contain the outbreak of deadly corona virus.



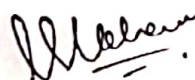
15. It is submitted that the state government and the central government in order to contain the spread of the Corona virus has taken drastic steps of total shut down of the state machinery and have advised the people to stay indoors and be isolated and to keep social distancing so that the chance of contracting the disease is minimal. It is also submitted that world health organisation has recommended testing of virus of suspected persons and isolation of the persons tested positive for virus as most effective method of controlling the spreading of virus.
16. That the Director General of world health organisation on 16th March 2020 while addressing the media and public had stressed **social distancing of the public as one of the measure to reduce transmission of the virus and had further stressed to more Covid-19 tests for the virus as far as possible of suspects of infection of the disease so that there has to be a comprehensive approach to tackle the pandemic corona virus.**
17. That as the disease is of serious magnitude and dangerous the concerned state governments along with central government have taken initiative to implement the guidelines issued by the world health organisation and also Indian Council Of Medical Research (ICMR) to maintain social distance and have also ordered complete shutdown of the state machinery.
18. It is submitted that because of the total shut down of the state machinery without there being proper and adequate arrangement made for the consequences of shut down **the poor, the downtrodden, labours of unorganised sector who does not possess any of the means such as shelter, food, clothing, the most vulnerable class of the society such as daily wage labourers, migrant workers, BPL families and destitute have been put to great hardship as they have no adequate means to spend for the basic necessities of sustenance, it is submitted that daily wage labourers earn their livelihood for the day when they work and if there is no work then the whole family is subjected to great misery and starvation.**



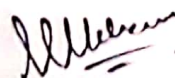
19. It is submitted that due to lockdown of the state machinery which is very much essential and paramount to control the spread the pandemic corona virus but at the same time it is also very much essential to provide and take care of the needy and most vulnerable sections of society as they are ones who are the worst sufferers in times like these as they have no means to protect themselves.
20. **That those migrant workers who have come from different parts of the country to earn their livelihood are at the risk of being starved of hunger as these workers have no adequate means to sustain themselves when the entire establishment is shut down neither is their way out for them return back to their home towns as there is no transport available because of the Lockdown.**
21. Though it is required to maintain social distance as a measure to control spread of corona virus **the inmates in jail and remand homes juveniles in conflict with law are lodged and put in cluster of 15 to 20 or more in a single room** it is increases their chance of contracting the disease because of such highly condensed atmosphere. it is very necessary requirement to sanitizes all prison cells including toilets, provide adequate face masks, sanitizers, medicines and other essentials commodities as required., otherwise it can become a centre for the spread of corona virus.
22. Similarly, it is necessary to maintain social distance as a measure to control the spread of corona virus in Women & Child Development hostels such as Govt. Women Hostels, Children Hostels, Shelter Homes for Homeless, Orphanage Homes, Mentally& Physically Challenged Homes and Senior Citizens Homes Etc., are put in cluster of 15 to 20 or more in a single room it is increases their chance of contracting the disease because of such highly condensed atmosphere. it is necessary to sanitizes all Hostelsrooms including toilets, provide adequate face masks, sanitizers, medicines and other essentials commodities as required for their safety and prevention of pandemic outbreak.



23. That according to WHO guidelines there has to be testing of every suspected corona virus infection so that the virus is stopped from spreading, mere isolation will not suffice to control the pandemic disease. Hence, the more COVID19 Test Kits required for testing of each and every suspects of Corona virus to prevent this pandemic outbreak.
24. That it is also equally important that to provide clean drinking water to the citizens during complete lockdown as water is a life-giving liquid can also be a life-taking lethal fluid. Around 3.1% of deaths in the world are due to unhygienic and poor quality of water. The World Health Organization estimates that 80% of diseases worldwide are waterborne.
25. That according to WHO guidelines, it is very important to wear the mask and use sanitizers because If we are healthy, we only need to wear a mask, if we are taking care of a person with suspected 2019- CoV infection, Wear a mask if we are coughing or sneezing, the Masks are effective only when used in combination with frequent hand-cleaning with alcohol-based hand rub or soap and water due to that masks and sanitizers are out of stock or the Distributors, Retailers and Medical Shops (Chemist) are selling them at very high prices.
26. That due to lockdown of the state people are forbidden from venturing outside from their homes, that police are behaving very high handedly beating people recklessly even in genuine cases where people (even single person) who come outside to buy essential requirements.
27. That it is very much necessary for the state government to identify, locate the poorer sections of the society and deliver at door steps free ration and also adequate financial assistance for the poorer sections of the society so that they tide over this unparalleled crisis and sustain themselves. A proper scheme needs to be immediately devised to provide relief to underprivileged sections of society.



28. That in the city of kalaburagi there are only four indira canteens to cater to the needs of the poor section of society whereas there are nearly 55 wards in the city, that due to shut down of the state the persons from different parts of the city of kalaburagi who are dependent on the indira canteen for their food are unable to access the indira canteen and are rendered helpless and wanting for want of food.
29. That in these tough times the neighbouring state of Kerala though is in tenth position in terms of revenue pan india when compared to Karnataka which is in sixth position has earmarked Rs.20,000 crores as special relief package to contain the outbreak of the pandemic virus providing various relief to the people of the state, the relief package announced by the state of Kerala includes plan covers for health package, loan assistance, welfare pensions, MNREGS, free food grains at door steps, subsidized meals, tax relief and arrear clearance. The Kerala government among other reliefs has ordered to provide free rice to all irrespective of families belonging to below poverty line(BPL) or Above poverty line (APL) that the families will be given a total of 10 kg cereals . that a loan of Rs.2,000/- crores would be made available to members of kudumbashree which is the kerala state poverty eradication and women empowerment scheme. That the Kerala government has also announced to set up 1,000 subsidised food stalls in the state to supply the essential meals to the poorer sections of the society.
30. That the administration of kalaburagi though has implemented lockdown of the district and social distancing with utmost vigour has failed to take necessary steps for underprivileged and vulnerable sections of society. On the one hand there is complete lockdown where people cannot venture outside but there are no safeguard provided to daily wage labourers and people dependent on state support for their survival.
31. That the frontline health workers working to contain the Corona Virus who are directly and primarily exposed to the risk of infection have not



been provided with adequate safety tools as recommended by the WHO such as personal protective equipments (PPE) and Putting their life at risk.

32. That the children, lactating & pregnant women dependent on Anganwadi centres and mid-day meal scheme for nutritious food have been deprived of the basic necessity of nutritious food as there is no arrangement to distribute food to the door steps of the children, lactating & pregnant women.
33. That the homeless and migrant people don't have the information about the shelter homes of Government and can be seen taking shelters at foot paths, Bus Stands, Railway Stations, religious places and roadside Etc., It is necessary to take them to shelter homes, educate them about corona virus and monitor their health status, so that the pandemic disease could be controlled effectively in the state.
34. Being highly aggrieved by the inaction on the part of the Respondents in taking necessary measures to alleviate the problems faced by the poorer and vulnerable sections of the society due lockdown of the state in view of pandemic corona. The Petitioner is preferring the present Writ Petition on the following grounds amongst others

GROUNDS

35. That due to complete lockdown of the state machinery and closing all establishments without their being alternate arrangement, the poorer vulnerable sections of the society have been put to great hardship and misery.
36. That daily wage labourer's who have no savings and are unorganised and who are completely dependent for their earnings of the day have been completely caught off guard and have become more vulnerable inasmuch as they have no savings to sustain themselves in this tough time of lockdown.



37. That children, lactating and pregnant women from poor families who are dependent for nutritious food of Anganwadi centres and mid-day meal schemes have been rendered helpless as they cannot access these centres for their being a complete lockdown of state.
38. That there has been no dedicated and adequate financial package to address the concerns of the poor, underprivileged, needy and vulnerable sections of society.
39. That in times of lockdown and need to maintain social distancing the state has failed to provide basic financial needs to the vulnerable group of the society more particularly homeless and destitute. There have been instances of reporting where police has beaten up homeless and destitute people to clear the streets in view of the lockdown.
40. That there is no proper facilities provided to the healthcare workers with adequate safety tools as recommended by the WHO such as personal protective equipments (PPE) and other essentials equipments thereby Putting their life at risk.
41. That there are no proper facilities to inmates of jail where prisons are overcrowdedly put into single rooms without there being adequate measure to safeguard their health.
42. That there is no proper facilities in Women & Child Development hostels such as Govt. Women Hostels, Children Hostels, Shelter Homes for Homeless, Orphanage Homes, Mentally & Physically Challenged Homes and Senior Citizens Homes Etc., where persons are overcrowdedly put into single rooms without there being adequate measure to safeguard their health.
43. That there is no proper facilities of masks and sanitizers available at reasonable rates to the citizens according to Ministry of Consumer Affairs



guidelines i.e., the Distributors, Retailers and Medical Shops (Chemist) should not sell the Surgical Face Masks for more than 8/- Rs (2 Ply) & 10/- (3 Ply) and also the Hand Sanitizers of 200 ml not more than 100/- Rs.

44. That people from middle class and lower middle class strata who have taken loans from different banks for different necessities such as business loan, home loan, self employment loans due to lockdown resulting in closing down of establishments, shops, industries are getting laid down from jobs, suffering loss in businesses resulting in them not being in a position to service the monthly EMI's.

45. That the neighbouring states of Kerala and Telangana though being financial less equipped than the state of Karnataka have been proactive in addressing the need of the vulnerable sections of the society by providing free ration for a month at door steps and also cash to the poor people to sustain themselves.

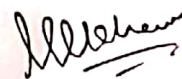
PRAYER

WHEREFORE, it is most respectfully prayed that this Hon'ble Court may be pleased to;

- (a) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble court deems necessary for the purpose of causing the Respondent No.1 to 7 to frame and provide reliefs of providing basic facilities of food and shelter to the poor and underprivileged sections of society;
- (b) Issue a writ of *mandamus* or such other writs, or pass such other order as this Hon'ble Court deems fit causing the Respondents to make arrangement to deliver Free essential commodities at door steps like food, clean water, medicines, adequate financial assistance to purchase essential commodities and medicines to vulnerable sections of the society atleast for a specified period of 90 days.

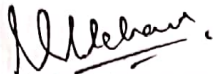


- (c) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble Court deems necessary for the purpose of causing the Respondent No.1 to 3 to provide basic safety tools and adequate supply of COVID19 testing kits as recommended by the WHO and other Health Experts to the frontline health workers who are primarily involved in treating and identifying the probable suspects of corona virus (COVID19) and free tests facility for all COVID19 suspected patients either in private or public Labs as it is a national and global health emergency.
- (d) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble Court deems necessary for the purpose of causing the Respondent No.7 to 10 to provide necessary facilities to the inmates of jail and provide them adequate space for social distancing to protect their health.
- (e) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble Court deems necessary for the purpose of causing the Respondent No.1, 5, 6 To 7, to provide necessary facilities to all the women and child and Government hostels and shelters Etc.,and provide them adequate space for social distancing to protect their health and lives.
- (f) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble Court deems necessary for the purpose of causing the Respondent No.1, 5, 6 To 7, to provide necessary facilities to homeless, beggars, and migrants labour sectors families in the Govt. shelter homes and provide them adequate space for social distancing to protect their health and lives.
- (g) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble Court deems necessary for the purpose of causing the Respondent No.1 to 8 to provide masks and sanitizers facilities to the citizens at reasonable prices according to ministry of Consumer affairs directions to protect their health and lives.
- (h) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble Court deems necessary for the purpose of causing the Respondent No.1, 2, 6 To 7, to provide clean drinking



water supply through Tap Water or other means to the citizens to protect their health and lives from any other diseases and infections.

- (i) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble Court deems necessary for the purpose of causing the Respondent No.1 to pass an order granting exemption to general public from payment of water bills, electricity bills, internet bills and waiving of interest on monthly EMI for a period of two months until control of the outbreak of corona virus-19.
- (j) Issue a Writ of *mandamus* or such other Writs, or pass such other Orders as this Hon'ble Court deems necessary for the purpose of causing the Respondent No.7 To 10 not to manhandle any person (not more than 2 persons), who come out to purchase essential articles like food, fruits, medicines and basic needs Etc., and life saving facilities like clinic, hospitals, maternity follow up Etc., As it is basic needs of life to protect their health and lives.



ADVOCATE FOR PETITIONER



BANGALORE

DATED:25.03.2020

IN THE HIGH COURT OF KARNATAKA AT BENGALURU**WRIT PETITION No. 2020(PIL)****BETWEEN****KNOW YOUR RIGHTS ASSOCIATION****PETITIONER****AND****THE STATE OF KARNATAKA****And others****RESPONDENTS****VERIFYING AFFIDAVIT**

I, Abdul Razaq aged about 30 years, president Know Your Rights Association H.No. 5-993/20/52, Umar Colony, Behind Taj Kirana, Azadpur Road, Gulbarga - 585104, Kalaburagi District, Karnataka do hereby solemnly affirm on oath and state as follows;

1. I submit that I am the president of the petitioner society as such competent to swear to this affidavit.
2. I state that the averments made in paragraphs 1 to 43 of the petition are true and correct to the best of my knowledge information and belief.
3. I state that Annexures A to F are true copies of the original.

Identified By Me


Advocate

**Sworn to before Me****Bangalore****Dated: 26.03.2020**

ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಸಹಕಾರ ಇಲಾಖೆ

ಸಹಕಾರ ಸಂಘಗಳ ಉಪನಿಬಂಧಕರು ಹಾಗೂ
ಜಿಲ್ಲಾ ಸಂಘಗಳ ನೋಂದಣಾಧಿಕಾರಿಗಳು
ಕಲಬುರಗಿ ಜಿಲ್ಲೆ

ನೋಂದಣಿ ಪ್ರಮಾಣ ಪತ್ರ

ದಿನಾಂಕ: 18/04/2019

ನೋಂದಣಿ ಸಂಖ್ಯೆ : DRKB/SOR/44/2019-2020.

ಕರ್ನಾಟಕ ಸಂಘಗಳ ನೋಂದಣಿ ಕಾಯ್ದೆ 1960 (1960 ನೆಯ ಇಸವಿ 17 ನೇ ಕ್ರಮಾಂಕದ ಕರ್ನಾಟಕ
ಅಧಿನಿಯಮ) ಮೇರೆಗೆ ಈ ಕೆಳಕಂಡ ಹೆಸರಿನ

**KNO'WS YOUR RIGHTS ASSOCIATION AT UMAR COLONY AZADPUR ROAD
KALABURAGI GULBARGA - 585104, KALABURAGI**

ಸಂಘವನ್ನು ನೋಂದಾಯಿಸಲಾಗಿದೆ ಎಂದು ಈ ಮೂಲಕ ಪ್ರಮಾಣೀಕರಿಸುತ್ತೇನೆ.

ನೋಂದಣಿ ಶುಲ್ಕ ರೂಪಾಯಿ (ಅಂಕಗಳಲ್ಲಿ) 500.00/-

(ಅಕ್ಷರಗಳಲ್ಲಿ ಐದು ನೂರು ರೂಪಾಯಿಗಳು ಮಾತ್ರ) ಗಳನ್ನು ಪಾವತಿಸಲಾಗಿದೆ.

18/04/2019 ದಿನಾಂಕದಂದು ನನ್ನ ಸಹಿ ಮತ್ತು ಮುದ್ರೆಯೊಂದಿಗೆ ನೀಡಲ್ಪಟ್ಟಿದೆ.

Class of Society : GENERAL

ಸಹಕಾರ ಸಂಘಗಳ ಉಪನಿಬಂಧಕರು ಹಾಗೂ
ಜಿಲ್ಲಾ ಸಂಘಗಳ ನೋಂದಣಾಧಿಕಾರಿಗಳು
ಕಲಬುರಗಿ.



**Government of Karnataka**

No: HFW 54 CGM 2020

Karnataka Government Secretariat,
Vikasa Soudha
Bangalore, Dated 11-03-2020

NOTIFICATION

Whereas the Government of Karnataka is satisfied that the State is visited by or threatened with, an outbreak of COVID-19, which is a dangerous epidemic disease and the State Government is of the opinion that ordinary provisions of law for the time being in force are insufficient for the purpose.

Now, therefore, in exercise of the powers conferred under section 2, 3 and 4 of the Epidemic Diseases Act, 1897 (Central Act 3 of 1897), the Government of Karnataka is pleased to issue the following temporary regulations regarding COVID-19 (Corona Virus Disease 2019) and to take special measures to be observed by the public to prevent the outbreak of the said disease or spread thereof :-

1. These regulations may be called "The Karnataka Epidemic Diseases, COVID-19 Regulations, 2020".
2. "Epidemic Disease" in these regulations includes COVID-19 (Corona Virus Disease 2019).
3. Authorized person under these regulations are Director, Health and Family Welfare Services, Director Medical Education at State Level and Deputy Commissioner, District Health Officer (DHO) and District Surgeon (DS) in the Districts, Taluka Health Officer in the Talukas, in respect of BBMP the Chief Health Officer and Officers as authorized by the Department of Health and Family Welfare from time to time.
4. All Hospitals (Government and Private) should have Flu corners for screening of suspected cases of COVID-19 (Corona Virus Disease 2019).
5. All Hospitals (Government and Private) during screening of such cases shall record the history of travel of the person if he/she has travelled to any country or area where COVID-19 has been reported in addition to the history of coming in contact with a suspected or confirmed case of COVID-19 shall be recorded.


- (i) In case the person has any such history in the last 14 days and the person is asymptomatic then the person must be kept in home quarantine for 28 days from the day of exposure.
 - (ii) In case the person has any such history in the last 14 days and the person is symptomatic as per case definition of COVID-19, the person must be isolated in a hospital as per protocol and will be tested for COVID-19 as per protocol.
 - (iii) Information of all such cases should be given to the Office of District Health and Family Welfare of the concerned district immediately.
6. No person/institution/organization shall use any print or electronic media for mis-information regarding COVID-19 without prior permission of the Department of Health and Family Welfare. This is to avoid spread of any rumor or unauthenticated information regarding COVID-19. In case any person/institution/organization is found indulging in such activity, it will be treated as a punishable offence under these regulations.
7. No private laboratory has been authorized to take or test samples for COVID-19 in the State of Karnataka. All such samples shall be collected as per guidelines of Government of India and these shall be sent to designated laboratory by the District Nodal Officer of the Department of Health and family Welfare of the concerned district.
8. Any person with a history of travel in the last 14 days to a country or area from where COVID-19 has been reported, must report to the nearest Government Hospital or call at toll-free helpline number 104 so that necessary measures if required, may be initiated by the Department of Health and Family Welfare.
9. All persons with history of travel to a country or area from where COVID-19 has been reported in the last 14 days, but who do not have any symptoms of cough, fever, difficulty in breathing, should isolate themselves at home and cover their mouth and nose with a mask. Such persons must take precautions to avoid contact with any person including family members for a period of 14 days from the date of arrival from such area.
10. Authorized persons as per regulation 3 of these regulations are authorized under this Act to admit a person and isolate the person if required in case he/she has history of visit to an area where COVID-19 is endemic or has come in contact with a person of that area and the concerned person is symptomatic.

11. If a suspected case of COVID-19 refuses admission or isolation, the offices authorized in section 3 of these regulations shall have powers to forcefully admit and isolate such case for a period of 14 days from the onset of symptoms or till the reports of lab tests are received, or such period as may be necessary.
12. If cases of COVID-19 are reported from a defined geographic area such as village, town, city, ward, colony, settlement etc., the District Administration of the concerned district shall have the right to implement the following containment measures, but not limited to these, in order to prevent spread of the disease.
- (i) Sealing of the geographical area.
 - (ii) Barring entry and exit of population from the containment area.
 - (iii) Closure of schools, offices and banning public gatherings.
 - (iv) Banning vehicular movement in the area.
 - (v) Initiating active and passive surveillance of COVID-19 cases.
 - (vi) Isolation of all suspected cases in the Hospitals.
 - (vii) Designating any government / private building as containment unit for isolation of the cases.
 - (viii) Staff of all Government Departments shall be at the disposal of District Administration of the concerned area for discharging the duty of containment measures.
 - (ix) Any other measures as directed by Department of Health and Family Welfare to prevent / contain the spread of COVID-19.
13. District Disaster Management Committee headed by Deputy Commissioner is authorized to prepare the planning strategy regarding containment measures for COVID - 19 in their respective districts. The Deputy Commissioner may co-opt officers from different Departments in the District Disaster Management Committee for this activity under these regulations.
14. Penalty : Any person/institution/organization found violating any provisions of these regulations shall be deemed to have committed an offence punishable under section 188 of the Indian Penal Code (45 of 1860). Additional Chief Secretary, Health and Family Welfare Department or Deputy Commissioner of District may penalize any person/institution/organization if found violating

provisions of these regulations or any further orders issued by Government under these regulations after giving him an opportunity of being heard.

15. Protection to person acting under these Regulations: No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under these regulations unless proved otherwise.
16. These regulations shall come into force immediately and shall remain valid for a period of one year from the date of publication of this Notification.

By Order and in the Name of the
Governor of Karnataka,


(K. Chiranjivi) 11/12/2020

Deputy Secretary-2 to Government
Health and Family welfare Department

To:

The Compiler, Karnataka Gazette, Bangalore for publication in the Special Gazette immediately.

Copy for information, compliance and circulation to all the concerned :

1. The Commissioner, Department of Health and Family Welfare, Bangalore.
2. All the Regional Commissioner in the State of Karnataka.
3. The Commissioner, BBMP / Special Commissioner, BBMP.
4. All the Deputy Commissioners in the State of Karnataka.
5. Mission Director, NHM Bangalore.
6. The Director, Department of Health and Family Welfare, Bangalore.
7. Director, Medical Education, Bangalore.
8. All Divisional / Joint Directors, Health and Family Welfare Department.
9. Director, Rural Development & Panchayat Raj, Bangalore for circulation among all ZPs.
10. Chief Health Officer, BBMP.
11. The President, Indian Medical Association, Karnataka for information and circulation to all the members.
12. All the District Health Officers / District Surgeons / Administrative Medical Officers and Taluk Medical Officers and Medical Superintendents of all General Hospitals in Karnataka.



Government of Karnataka

No. DD/SSU/COVID-19/17/19-20

Office of the Director,
Health & Family Welfare Services,
Anandarao Circle, Bengaluru.
Dated : 13/03/2020

NOTIFICATION

Exercising power under section 2, 3 and 4 of Epidemic Diseases Act 1897 (Central Act 3 of 1897), the State Government has promulgated certain temporary regulation to be followed by Public to contain spread of COVID-19 (Corona Virus Disease – 2019) infection and also to follow special precaution.

Accordingly in view of Public interest the following measures to be universally followed:-

- (1) All international passengers- Indian and foreigners (from any country) shall be quarantined at home for 14 days even if not symptomatic.
- (2) Across the state, with effect from midnight 14.03.2020 the following restrictions shall be in force for a week:-
 - (i) Cinema Theaters, Malls, Drama Company, Pubs, theaters, Night Clubs, Exhibitions, Music Festivals, Clubs, Marathons, Sports meet with huge crowd like Cricket, Football, Basketball, Hockey etc., events where large crowd is expected like Marriages, Religions programmes, Jathras etc., to be informed to restrict the crowd.
 - (ii) Close facilities like Swimming Pools, Gymnasium, etc.
 - (iii) Close Schools, colleges, Universities, Coaching Centers. Scheduled Examinations to be held with necessary precaution as per the norms.
 - (iv) IT/BT Employees travelling abroad frequently to work from home.
- (3) Private Doctors, Private Hospitals and Nursing Homes to inform all symptomatic patients arriving from abroad after 21.02.2020 to District Health & FW officers through Phone/Fax/Whatsapp/104 Helpline.


Director,
Health & Family Welfare
Services, Bengaluru.

**Government of Karnataka**

No. DD/SSU/COVID-19/17/19-20

Office of the Director,
Directorate of Health & Family Welfare
Services, Anandarao Circle, Bangalore,
Dated: 20/03/2020

REVISED ORDER - COVID-19

Exercising power under section 2,3 and 4 of Epidemic Diseases Act 1897 (Central Act 3 of 1897), the State Government has promulgated certain temporary regulations to be followed by Public to contain spread of Covid-19 (Corona Virus Disease-2019) infection and also to follow special precautions.

Through the order No. DD/SSU/COVID-19/17/19-20 of the undersigned dated 13/3/2020 certain activities/institutions were closed in public interest.

The said order was to be reviewed again on 20/03/2020. The state cabinet has formed a task force to review the order passed by the State and recommend measures to enforce social distancing and avoid the spread of covid-19 virus. The task force has met on 19/03/2020 and decided to extend the earlier promulgated order till 31/03/2020 and include some more Activities / Institutions for closure.

Therefore, I am satisfied that to avoid the spread of covid-19 the following measures are necessary.

1. All activities / institutions which were closed by the earlier order cited above will remain closed till 00:00 hours of 01/04/2020 unless modified by this order.
2. All other orders issued by the undersigned under the above Act for closure and social distancing will continue till 00:00 hours of 01/04/2020 unless modified by this order.
3. a) All bars will be closed from 4-00 pm of 21/03/2020, However this will not apply to take away liquor shops.
b) It is important to close a dining places and allow people to only take away food. Therefore, dining at Hotels/Restaurants/ Cafes etc. will be banned. However, kitchen will be open and take away will be allowed. This will not apply to small outlets where there is no seating. They are directed to maintain distance between the customers (minimum six feet). This will come in force from 4-00pm of 21/03/2020.
4. Religious gatherings, Jathras, Urs, etc. are banned
5. The manufacturing industries shall follow all the norms of social distancing and try to carry out the production with minimum social contact points.
6. No leave should be given to the persons who are involved in Medical and other essential services and controlling of Covid-19. This includes the students who are studying in Medical, Nursing, Para-medical courses etc.
7. This order will stay in force till 00:00 hours 1/4/2020.

On Patil
Director,

Health & Family Welfare Services.

1. The Chief Secretary, Government of Karnataka.
2. All Additional Chief Secretaries / Principal Secretaries / Secretaries

3. Director General of Police, Police department.
4. Commissioner, Health & Family Welfare Services.
5. Mission Director, National Health Mission
6. All Commissioners, Metropolitan Corporation / All Municipal Commissioners, City Municipal Councils / Chief Officers, Town Municipal Councils
7. All Deputy Commissioners
8. All Police Commissioners / Police Superintendents
9. All Chief Executive Officers, Zilla Panchayat
10. All Dean & Directors, Medical Colleges
11. All District Health & Family Welfare Officers
12. All District Surgeons, District Hospital
13. The Commissioner, Department of Information and Public relation, for wide publicity.



Government of Karnataka

No. HFW 54 CGM 2020

Karnataka Government Secretariat
Vidhana Soudha
Bengaluru, dated 23.03.2020.

ORDER

Read : Order Covid-19 dated: 13.03.2020, revised order dated: 20.03.2020 and addendum order dated: 21.03.2020 bearing the same number.

It is imperative to adopt strict social distancing and isolation measures to contain the spread of Covid-19 which is playing havoc across the world including India. Karnataka has witnessed more than 20 Covid-19 positive cases and 1 death. Most of the positive cases are from Bangalore Urban & Bangalore Rural, Kalaburagi, Chikkaballapur districts and one case each has been reported from Mysuru, Madikeri, Dharwad, Belagavi and Mangaluru districts.

2. Whereas, Government of Karnataka in exercise of the powers conferred under Sec.2,3 & 4 of the Epidemic Diseases Act, 1897 (Central Act 3 of 1897 & Mysuru Act II of 1897) under Sec.16 of the Hyderabad Infectious Disease Act, 1950 (Hyderabad Act XII of 1950) has framed The Karnataka Epidemic Diseases (Covid-19) Regulations 2020.

3. Therefore, now in exercise of its powers under Section 2 of the Epidemic Diseases Act, 1897 read with enabling provisions of the Disaster Management Act, 2005, the Government of Karnataka hereby notifies that the following restrictions shall be imposed in the territorial jurisdiction of the revenue districts of Bangalore Urban including BBMP area, Bangalore Rural, Kalaburagi, Chikkaballapur, Mysuru, Madikeri, Dharwad, Mangaluru and Belagavi from 00.00 hrs of 23.03.2020 to 00.00 hrs of 01.04.2020:

- a) All shops, commercial establishments, Offices, workshops, godowns dealing shall close their operations subject to the exceptions mentioned below.
- b) All industries and factories except those dealing with essential goods and services, food, medical equipment, drugs, fuel, agricultural inputs etc. shall remain closed. They are advised not to remove any worker on this account and advised to sanction paid leave on these days to the remaining workers.
- c) All foreign returnees shall remain in strict home quarantine. Violation of home quarantine will entail penal action and shift to Government quarantine.
- d) All gatherings of more than 5 persons shall be prohibited in public places except for purposes of containment of Covid 19 and statutory and regulatory functions.

- e) All prayers gatherings and festival gatherings of all religions shall be stopped.
- f) All Information Technology & Bio-Technology units will ensure work from home except where it is not feasible to do so and in respect of the units and staff dealing with critical and essential services.
- g) All passenger transport services including Inter-State, inter-district and within the district operations of Road Transport Corporations and Private Operations shall be stopped.
- h) Plying of private vehicles shall be permitted only for procuring essential commodities and exceptions permitted in this order.
- i) All Ola, Uber, taxis, autorikshaws and other hired services shall not be permitted for passenger transport except for procuring essential commodities and medical emergencies.
- j) All Government offices dealing with non-essential services as notified by Government shall remain closed.
- k) State borders with other neighbouring States shall remain closed for inbound passenger movement in passenger transport, heavy and light vehicles except in cases of medical emergencies and unavoidable circumstances.
- l) The restrictions imposed by earlier orders shall continue in force to the extent they are not modified by this order.

4. However, the following goods and services providing essential services shall be excluded from the operation of the above restrictions :

- a) Food, ration shops, milk, vegetables, groceries, meat, fish, fruit , wholesale and retail markets and shops
- b) Petrol Bunks, gas, LPG, oil agencies and related godowns
- c) Transport of all goods.
- d) Hospitals, clinics, pharmacies, optical stores, diagnostic centres and other health and medical related shops, establishments, godowns, factories.
- e) Police & Fire Services
- f) ULBs & Panchayati Raj Institutions offices, postal services.
- g) Government offices dealing with essential services as notified by Government.
- h) Electricity, Water & Municipal services
- i) Bank teller services, ATMs , Telecom, internet, cable services
- j) E Commerce/home delivery of goods and services.
- k) Take away/home delivery from the restaurants
- l) Canteen services provided by Government & Local bodies.
- m) Print and electronic media
- n) Security services including private security services
- o) Drinking water production, supply and distribution in bulk and in containers.
- p) Bus Stations, Railway Station, Airports and allied services.
- q) Transport of passengers to and from Hospitals, railway stations, bus stations, Airports.
- r) Private establishments required for efforts to contain COVID-19 including for production of drugs, masks, PPEs etc.
- s) Production and manufacturing units which are in continuous process mode

5. . Commissioner, BBMP, Deputy Commissioners, Police Commissioners and officers authorised by them, are authorised to relax these conditions if unnecessary hardship is being caused to the public.

6. Commissioner, BBMP, Deputy Commissioners, Police Commissioners of the Cities in these districts, Commissioners/Chief Officers of all Municipal Corporations/Municipalities, Superintendents of Police, CEOs of Zilla Panchayats, PDOs of Gram Panchayats, RTOs shall take all necessary actions for enforcement and implementation of these measures. Officers and staff of all departments and State public sector undertakings of these districts shall assist the above officers in ensuring strict compliance.

7. Any person, institution, organisation violating any provisions of these regulations shall be proceeded against by the competent authorities empowered under the Epidemic Diseases Act, the Disaster Management Act, Section 188 of the Indian Penal Code and other relevant Codes, Acts.

8. No suit or legal proceedings shall lie against any person for anything done or intended to be done in good faith under this order.



(T.M. Vijay Bhaskar)

Chief Secretary to Government of Karnataka.

- 1.
2. All Additional Chief Secretaries / Principal Secretaries / Secretaries
3. Director General of Police, Police department.
4. Commissioner, Health & Family Welfare Services.
5. Mission Director, National Health Mission
6. All Commissioners, BBMP, Metropolitan Corporation / All Municipal Commissioners, City Municipal Councils / Chief Officers, Town Municipal Councils
7. All Deputy Commissioners
8. All Police Commissioners / Police Superintendents
9. All Chief Executive Officers, Zilla Panchayat
10. All Dean & Directors, Medical Colleges
11. All District Health & Family Welfare Officers
12. All District Surgeons, District Hospital
13. The Commissioner, Department of Information and Public relation, for wide publicity.
14. O.S.D. SSU Covid-19. 15. Special Officer, I.E.C. & J.D. ABArK.

16. The Hon'ble Principal Secretary, Medical Education Dept., Bangalore,
17. The Hon'ble Principal Secretary, Dept. of Women & Child Development, Bangalore,
18. The Hon'ble Commissioner, Health and Family Welfare Dept., Bangalore,
19. The Hon'ble DG&IGP, Police HQ, Nrupatunga Road, Bangalore
20. The Hon'ble Regional Commissioner, Kalaburagi Div., Kalaburagi,
21. The Hon'ble Inspector General of Police, North East Range, Gulbarga/Kalaburagi,
22. The Deputy Commissioner, Kalaburagi.,
23. The Commissioner of Police, Gulbarga City, Kalaburagi,
24. The Chief Executive Officer, Kalaburagi,
25. The Commissioner, City Corporation, Kalaburagi,
26. The District Health Officer, Kalaburagi,

Subject: Requesting to Scale up the facilities for Testing of COVID19 suspects, PPE for Health Care Workers, Distribution of free food and provide other necessary facilities to the people due to complete or partial shutdown of businesses and take all possible precautionary measures to control and prevent spreading of Corona Virus (COVID-19) pandemic outbreak in Gulbarga/Kalaburagi District and Other parts of Karnataka, As It is an International Health Emergency.

Reference: 1. Centers for Disease Control and Prevention Guidelines to control and prevent Outbreak of Corona Virus Disease (COVID-19) at
(
<https://www.cdc.gov/coronavirus/2019-ncov/hcp/clinical-guidance-management-patients.html>).

16. Ministry of Chemicals & Fertilizers, NPPA Vide F.No. 12(37)/2020/DP/NPPA/Div.II, dated 13.03.2020.

17. Directorate General of Health Services, Central Drugs Standard Control Organization, Govt. Of India Vide File No. DCGI/Misc/2020(96) dated 18.03.2020.

18. Ministry of Consumer Affairs, Food & Public Distribution, Govt. Of India Vide Letter No. 1(2)/2020-SP-I dated 19.03.2020.

19. Ministry of Personnel, Public Grievances and Pensions, Govt. Of India, Office Memorandum Vide No. 1013/9/2014-Estt.A.III dated 17.03.2020.

20. Ministry of Health and Family Welfare, Govt. Of India Vide DO. No. Z.28015/01/2020-EMR(Pt.) dated 20.03.2020.

21. Ministry of Health and Family Welfare, Govt. Of India Vide F. No. Z.28015/23/2020-EMR dated 21.03.2020.

Their Excellencies,

With reference to the above mentioned subject, We undersigned, would like to bring into your kind notice that As we knew that the India has recorded its first death due to corona virus in Gulbarga/Kalaburagi, Karnataka. The Govt. of India and Govt. of Karnataka have taken all possible steps to curb the spread of pandemic disease i.e., Corona Virus Disease (COVID19) and 341 patients have tested positive, 7 reported deaths and 4 recovered in India till now.

Due to COVID19, we have lost more than 11,201 people, 267,013 people confirmed positive and 185 countries are affected across the world until 22.03.2020 at 06:33 PM, According to WHO Report.

Therefore, We humbly request you to kindly accept the following prayers and suggestions to contain spread of the deadliest pandemic disease in our state and country and implement it at the earliest as possible or within 2days otherwise we will file a Writ Petition (PIL) before the Hon'ble High Court of Karnataka for necessary relief in the interest of larger public, National & International Health Emergencies.

COVID19 Testing Facility & Safety of Health Care Workers

1. The WHO had recommended COVID19 Test for every suspected case without any further delay to stop this pandemic, We have some countries for examples, who have successfully controlled this pandemic i.e., South Korea & China. They had done more COVID19 Tests and reduced the fatality rates in their countries.
2. Kindly direct the VRDL (DHR-ICMR), GIMS Hospital Kalaburagi to immediately start the COVID19 tests for suspected patients as per SOP of ICMR, As all necessary equipment's and machineries have been installed in the GIMS Hospital as of now.
3. Kindly direct the concern authorities to provide sufficient quantity of Testing Kits, Reagents and Other necessary resources to the GIMS VRDL to test COVID19 samples without shortage of supply.
4. According to the WHO Guidelines, Kindly immediately provide personal protective equipment's (PPE) to Our front line health care workers such as N95 masks, surgical masks, gloves, gowns, hoods, face shields, goggles, ventilators, hand sanitizer, medications that might treat COVID-19 patients and other protective equipment's Etc.,. As the health workers are putting their lives at high risk to fight the corona virus disease.
5. Kindly direct the health experts to research how we can reuse existing stock more safely in the face of COVID-19 with bleach, UV light, or other techniques, and the possibility of reusable cloth masks or gowns.
6. Kindly direct all the private laboratories to conduct free of cost, the COVID19 Test in their private laboratories in this hour of International health emergency as poor and downtrodden can't afford to pay 4500/- Rs for COVID19 Test and it may increase the fatalities rate.
7. Kindly ensure that the supply of life saving drugs to the Hospitals, As recommended by the International & national health experts.

Surgical Masks And Sanitizers for Public at Reasonable Prices

1. According to the Ministry of Consumer Affairs Notification dated 21.03.2020, Kindly direct the concern authorities to ensure that the Distributor,

Retailer and Medical Shop (Chemist) should not sell the Surgical Face Masks for more than 8/- Rs (2 Ply) & (3 Ply) 10/- Rs and also the Hand Sanitizers of 200 ml not more than 100/- Rs.

2. Kindly ensure that the supply of genuine hand sanitizers to its citizens and raid the fake sanitizers manufacturers, If any.

Free Food, Clean Drinking Water Supply, Monetary Compensation & Other facilities to the Poor, Downtrodden and Other Citizens

1. Kindly direct the Karnataka State Govt. to follow the Kerala State Govt. policy to provide free food to everyone (households), regardless of their economic status.
2. Kindly direct the Food, Civil Supplies and Consumer Affairs Department, Govt. of Karnataka to distribute the door to door free food supplies for two months in advance to its citizens including soaps, face masks and hand sanitizers Etc., based on APL, BPL and Other Ration Cards Data available with them. As poor & downtrodden can't work from home and the Daily wagers are suffering due to shutdown or partial shutdown of the businesses Etc.,.
3. Kindly direct the Department of Women & Child Development, Govt. of Karnataka to distribute the door to door free food supplies to the Anganwadi's children and lactating, nursing and pregnant mothers, Similar to the Kerala government policy, the Anganwadi teachers are delivering mid-day meals to the homes of Anganwadi children & mothers, so they don't go hungry during the Corona virus outbreak shutdown.
4. As we knew that the COVID19 is directly effecting the respiratory system. Hence, Kindly direct the Karnataka Urban Water Supply and Drainage Board (KUWS&DB) to supply the clean drinking water to its citizens without fail to avoid any disease, which can happens due to drinking of contaminated water.
5. Kindly direct the Banks Finances & other related sectors to not to collect EMI an gives tax relaxation for next two months to its customers due to outbreak of Corona Virus the businesses are affecting badly.

6. Kindly direct the state govt. to provide two months pension in advance to all the pensioners. Those households that do not receive any social security benefit at all.
7. Kindly direct the state govt. to extend the payment period for electricity and water bills Etc., by one month, with no fines.
8. Kindly direct the state govt. to install food outlets that should sell meals for Rs 20 or less amount and allow poor and homeless to take away food.
9. Kindly direct the state govt. to pass any other order in the interest of citizens.

Precautionary Measures for the safety of Jail Inmates & Women & Child and Physically & Mental Challenged Homes/Hostels Etc.,

1. Kindly direct the DGP prisoners & Other concern authorities to take preventative measures for the safety of all the prisoners in Jails from COVID19 pandemic outbreak. The mass gathering or overcrowding of prisoner cells, where 20-35 people are kept in a single prisoner cell and infrastructure constraints of prisons are a big problem and it can become a centre for the spread of corona virus.
2. Similarly, Kindly also direct the concern authorities to take appropriate measures for the safety of juveniles in conflict with law are lodged.
3. Kindly direct the Department of Women & Child Development, Govt. of Karnataka and other concern departments to take preventative measures, where 20-25 people are kept in a single room/hall for the safety of all the people i.e., (Old Age Citizens, Women, Men, Girls, Boys and Physically & Mentally disabled people), Those who are residing in Govt. Hostels, Shelter Homes, Orphanage Homes, Mental & Physically Homes and Senior Citizens Homes Etc.,.

In and Out Passengers Thermal Scanning at Bus Stands, Railway Stations and Airport Etc.,


1. Kindly direct the concern authorities to implement thermal screening measures for all passengers travelling on flights, Buses and Trains at entrance gates of Bus Stands, Railway Stations and Airports without fail and also implement

thermal screening at all the check posts, which are directly connected to neighboring States and Districts.

2. Kindly take other precautionary measures, which are suggested by the experts.

We hope and strongly believe that you will consider our request on top priority in the interest of National & International Health Emergency.

Thanking you,



Yours faithfully,

Abdul Razak, **Shaik Muneeruddin**

President, **Secretary**

Knows your Rights Association,

Mobile No. 9986838540/8618260309,

Address: H.No. 5-993/20/52, Umar Colony, Behind Taj Kirana, Azadpur Road, Gulbarga - 585104, Kalaburagi District, Karnataka, India.



37

IN THE COURT OF THE HIGH COURT OF KARNATAKA AT BENGALURU

Writ Petition No.

of 2020 [P&L]

Plaintiff/s, Petitioner/s
Appellant/s, /Caveator/s, Complainant/s
Decree - Holder/s

Vs.

Defendant/s, Respondent/s
Accused, Opponent/s
Judgement- Debtor/s

I/We KNOW YOUR RIGHTS ASSOCIATION Represented by
its President Abdul Kazaq the Petitioner
Nos. _____ in the above matter hereby appoint and retain
Sri/Smt. MOHASSIN KHAN

to appear act and plead for me/us in the above matter and to conduct/prosecute and defend the same in all interlocutory or miscellaneous proceedings connected with the same or with any decree or orders passed therein appeals and or other proceedings arising there from and also in proceedings for review of judgement and for leave to appeal to Supreme Court and to obtain return of any documents filed therein or receive any money which may be payable to me/us.

2. I/We hereby authorise him/her/them on my/our behalf to enter into a compromise in the above matter, to execute any decree/order therein to appeal from any decree/order/therein and to appeal to act to plead in such appeal in any preferred by any other party from any decree/other/therein.

I/We further agree that, if I/We fail to pay the fees agreed upon or to give due instructions at all stages he/she/they is/are at liberty to retire from the case and recover all amounts due to him/her/them and retain all my/our monies till such dues are paid.

Executed by me/us this 26 day of March 2020 at Bengaluru



Executant/s is/are personally known to me/us and he/she/they has/have signed before me/us.

Satisfied as to the identity of executant/s Signature/s

(Where the executant/s are illiterate, blind or unacquainted with the language of vakalath)

Certified, that the contents were explained to the executant/s in my/our presence in English language known to him/her/them who appear/s perfectly to understand the same and has/have signed in the presence.

Accepted

Name MOHASSIN KHAN Roll No. KAR 428/17

Address for service

Name Roll No.

Advocate for PETITIONERPlace: BENGALURUDate: 26.03.2020

G-D
PATEL RESIDENCY
RAM-MANDIR ROAD
BASAVANAGUDA
BENGALURU-560003
9632175159

Forms can be had at : The Bengaluru Advocates Co-op. Society Ltd., Bengaluru - 9 Ph : 22217361